

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 465/MP/2019

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(b) of the Electricity Act, 2003 before this Commission seeking declaration of the events which led to relinquishment by the Petitioner, as force majeure events within the meaning of Clause 9.0 of the BPTA, seeking relinquishment of LTOA of 96 MW granted to it without any liability thereof, thereby seeking exemption from payment of relinquishment charges as a consequence of the existence of force majeure events, as opposed to the stand taken by PGCIL in its letter dated 9.1.2019.
- Date of Hearing : 27.9.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Madhya Bharat Power Corporation Ltd. (MBPCL)
- Respondents : Power Grid Corporation of India Ltd. (PGCIL)
- Parties Present : Shri Matrugupta Mishra, Advocate, MBPCL
Shri Vignesh Srinivasan, Advocate, MBPCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Asstha Jain, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjit Rajput, CTUIL
Shri Anupam Kumar, CTUIL

Record of Proceedings

During the course of hearing, the learned counsel for the Petitioner made detailed submissions in the matter. However, due to paucity of time, the submissions of the learned counsel could not conclude.

2. Considering the request of the learned counsel, the Commission permitted the Petitioner to place on record the subsequent factual developments on additional affidavit within two weeks with copy to the Respondents who may file its response thereon, if any, within two weeks thereafter.

3. The matter remained part-heard. The Petition shall be listed for hearing on 17.11.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

